



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक ३४(४)]

बुधवार, ऑगस्ट २१, २०१३/श्रावण ३०, शके १९३५

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असाधारण क्रमांक ६३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra *Devdasi* System (Abolition) (Amendment) Act, 2013 (Mah. Act No. XXII of 2013), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXII OF 2013.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 21st August 2013).

An Act to amend the Maharashtra Devdasi System (Abolition) Act, 2005.

Mah. WHEREAS it is expedient to amend the Maharashtra *Devdasi* System XXXIII (Abolition) Act, 2005, for the purposes hereinafter appearing; it is hereby of 2006. enacted in the Sixty-fourth Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra *Devdasi* System (Abolition) Short title. (Amendment) Act, 2013.

Mah. 2. In section 5 of the Maharashtra *Devdasi* System (Abolition) Act, 2005 Amendment of section 5 of XXXIII (hereinafter referred to as "the principal Act"), in sub-section (2), for clause of 2006. (a), the following clause shall be substituted, namely:— Mah. XXXIII of 2006.

“(a) a person, who is or has been a Judge not below the rank of a Selection Grade District Judge, to be appointed by the Government in consultation with the High Court, or a person who is or has been an officer not below the rank of a Secretary to the Government, to be appointed by the Government.....

Chairman;”.

Amendment of section 8 of Mah. XXXIII of 2006. 3. In section 8 of the principal Act, in sub-section (2), for clause (a), the following clause shall be substituted, namely :—

“(a) the Chief Judicial Magistrate or Additional Collector or Chief Executive Officer of the *Zilla Parishad* or the Superintendent of Police, of the District, or any of the Districts, for which a common District Committee is constituted, to be appointed by the Government.....

Chairman;”.